

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 520/MP/2024

Subject : Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Amendment to Regulation 13 of the Principal Regulations 2019 Clause (1a) for determination of true up of Input Price of Coal of NLCIL's Talabira Mines for the period from 1.4.2021 to 31.3.2024 as per the CERC (Terms and Conditions of Tariff) Second Amendment Regulations 2021.

Petitioner : NLC India Limited

Respondents : TANGEDCO and 15 others

Date of Hearing : **27.4.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Kulamani Biswal, Advocate, NLCIL
Shri Murugan A, NLCIL
Shri Srinivasan R, NLCIL
Ms. Divya Prakash, NLCIL
Shri Duthala Tulasi Kumar, NLCIL
Ms. Preethi C C, NLCIL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present Petition had been filed for true up of the input price of coal from Talabira Mines for the period from 1.4.2021 to 31.3.2024, as approved in Petition No. 215/MP/2022.

2. The Commission, after hearing the learned counsel, directed the Petitioner to file the following additional information, on an affidavit, after serving a copy to the Respondents, on or before **26.5.2026**:

(a) Reasons for the variation between the opening capital cost allowed vide order dated 12.6.2024 in Petition No. 215/MP/2022 and that claimed in the present Petition, along with detailed reconciliation.

(b) Detailed item-wise justification of additional capitalisation claimed, along with substantiation that the corresponding assets form part of the approved mine plan.

(c) Date of achieving Peak rated capacity for additional capitalization purpose.

(d) The updated status for compliance of Regulation 36B(4) of the 2019 Tariff Regulations, along with supporting documents and justifications, if any.

(e) Justification for the increase in O&M expenses claimed, along with reasons for variation in the projected escalation for subsequent years.



(f) Auditor's certificate for the expenditure incurred, including IDC and IEDC, in terms of Regulation 36D(1), along with detailed break-up of "other expenses" and "outside services" claimed in Form K, and justification for their inclusion under IEDC.

(g) Whether the Petitioner has complied with the directions given by the Commission vide order dated 12.6.2024 in Petition No. 215/MP/2022.

(h) Supporting documents (such as bank letters, certificates, loan agreements, etc.) for the interest rates applied for computation of IDC, Normative IDC, and Weighted Average Rate of Interest (WAROI) in Form-13, along with details and justification of refinancing, if any.

(i) With reference to Para 12.0(iv) of the Petition, justification for availing inter-company loan (ICL) from Mahanadi Coalfields Limited (MCL), including detailed allocation of the loan, interest computations, head-wise details of IEDC, and clarification regarding the accounting treatment of interest amounting to Rs. 953.04 lakh.

3. The Respondents are permitted to file their replies on or before **16.6.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **30.6.2026**.

4. The matter shall be listed for hearing on **7.7.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)